

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 108/MP/2019 and IA No.91/2019**

Subject : Petition under Section 79(1)(c) read with Section 79(109f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioner : 1. ACME Solar Holdings Limited  
2. ACME Deoghar Solar Power Private Limited  
3. ACME Dhaulpur Powertech Private Limited

Respondents : Power Grid Corporation of India Limited & Ors.

**Petition No. 109/MP/2019 and IA No.92/2019**

Subject : Petition under Section 79(1)(c) read with Section 79(109f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioner : 1. ACME Solar Holdings Limited  
2. ACME Phalodi Solar Energy Private Limited  
3. ACME Raisar Solar Energy Private Limited

Respondents : Power Grid Corporation of India Limited & Ors.

Date of Hearing : 25.11.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Sr. Advocate, ACME  
Shri Shresth Sharma, Advocate, ACME  
Ms. Jyotsna Khatri, Advocate, ACME  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Nehul Sharma, Advocate, PGCIL  
Shri Siddharth Sharma, PGCIL  
Shri Swapnil Verma, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Mukesh Khanna, PGCIL  
Shri Yatin Sharma, PGCIL  
Shri Ranjeet Rajput, PGCIL  
Ms. Poorva Saigal, Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI



**Record of Proceedings**

Learned senior counsel for the Petitioners submitted that the Petitioners have filed additional affidavits on 22.11.2019 to bring on record certain developments that have taken place. Learned senior counsel submitted that the Petitioners are developing 1200 MW Solar Power Project in State of Rajasthan, having Scheduled Commissioning Date as November, 2020. Learned senior counsel submitted that power from the Project is to be evacuated from Fatehgarh Sub-station to be built by Respondent No.2, Fatehgarh-Badla Transmission Limited. However, in regard to certain land parcels, on which the sub-station/power evacuation infrastructure was meant to be constructed has been stayed by the Hon'ble High Court and the status quo is being continued since August, 2018. Learned senior counsel submitted that the Petitioners have already initiated the process of land acquisition and associated land compliance. However, due to uncertainty in coming up of the Fatehgarh Sub-station, the Petitioner is not able to acquire the complete project land and proceed further with the implementation of the Project including disbursement of loan by the lenders.

2. Learned counsel for the Respondent No. 1, Power Grid Corporation of India Limited, referred to the Record of Proceedings dated 29.10.2019 in Petition No. 126/MP/2019 and submitted that the Respondent No. 2, Fatehgarh-Badla Transmission Limited has stated therein that the said transmission system will be completed by 31.3.2020. Learned counsel further submitted that PGCIL has also filed IAs in the instant Petitions regarding exemption of construction phase bank guarantee for an applicant who fulfills the exemption eligibility criteria post-submission of LTA application and requested to issue notice to the Respondents on the IAs.

3. Learned counsel for the Respondent No. 2, Fatehgarh-Badla Transmission Limited requested for time to file reply to the additional affidavit filed by the Petitioner.

4. Learned counsel for Respondent No. 3, Solar Energy Corporation of India Limited requested for time to file additional affidavit. Learned counsel also submitted that SECI has already granted extension of 4 months to the Petitioners for fulfilling the Conditions Subsequent under the PPAs.

5. After hearing the learned senior counsel for the Petitioner and the learned counsels for the Respondents, the Commission observed that the clarification on the IAs would be issued separately.

6. The Commission directed the Respondents, FBTL and SECI to file their replies, on affidavit, by 10.12.2019 with an advance copy to the Petitioner who may file its response, if any, on or before, 18.12.2019.

7. The Commission directed the Respondent, FBTL to file the status of the transmission system and all the relevant documents regarding the pending Writ Petitions before the Hon'ble High Court of Rajasthan.



8. The Commission directed PGCIL to file on affidavit, the status of the transmission system including the viability of the option of change in location by 10.12.2019. The Commission directed that due date of filing of reply and response should be strictly complied with.

9. The Petitions shall be listed for hearing in due course for which separate notices will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

